

(2019) 02 CHH CK 0228

Chhattisgarh High Court

Case No: CONT No. 136 Of 2019

Jagdish Singh

APPELLANT

Vs

Yaswant Kumar Collector And

RESPONDENT

Ors

Date of Decision: Feb. 14, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: S.P. Kale

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The instant Contempt Petition has been filed alleging non-compliance of the order passed by this Court in WP No. 949/2001 on 09/07/2018.

2. Perusal of record would show that, the petitioner herein was not a petitioner or a respondent in the original Writ Petition. The petitioner seems to be

one of the members of the Union which was a respondent in the original Writ Petition and was also an intervenor. The intention of the petitioner in

filling of the contempt petition seems to be for executing of the order passed by the Deputy Labour Commissioner.

3. This court is not inclined to entertain the present contempt petition as no specific order was passed in favour of the petitioner in the said Writ

Petition.

4. The petitioner on the other hand have the liberty of initiating execution proceedings against the order that they have in their possession passed by

the Deputy Labour Commissioner. Further in case if the RRC issued by the Competent Authority is not getting executed then also the petitioner has other remedies open for getting suitable direction to the authorities in the State.

5. Thus, reserving the right of the petitioner to avail those remedies, the instant Contempt Petition as of now stands disposed off.